

CP No. 21/94  
for order on  
21/2/94

Replied to on behalf  
of Respondents  
of D.P.

(5)

C.P. 21/94 in  
O.A. 686/93.

21/2/94

Heard Shri G.K. Masand, Counsel  
for the applicant and Shri S.S.  
Karkera, Counsel for the Respondents

Prima facie there is no  
contempt as the order imposing the  
penalty of compulsory retirement was  
stayed till the revisional authority  
passes the final orders, and there  
was no directions to reinstate the  
applicant in respect of consequential  
order.

We see that there is no wilful  
disobedience in the present case.  
We only direct that the revision  
application of the applicant shall  
be decided <sup>within 2 months</sup> from today.

M.R. Kolhatkar

(M.R. KOLHATKAR)  
MEMBER (A).

(M.S. DESHPANDE)  
VICE CHAIRMAN.

dd. 21/2/94  
Order/Judgement despatched  
to Applicant, Respondent (s)  
on 3/3/94

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